

**ANNEXURE – A**

<b>Sr. No.</b>	<b>Name of Creditor</b>	<b>Amount of claim received</b>	<b>Amount of claim admitted</b>	<b>Amount of contingent claim</b>	<b>Amount of claim not admitted</b>	<b>Security Interest</b>
1	Union Bank of India	118,03,52,707.00	118,03,52,707.00	0.00	0.00	<b>Refer Note 1</b>
2	ICICI Bank, Bahrain Branch	298,99,46,396.46	298,99,46,396.46	0.00	0.00	
3	Bank of Baroda, UAE Branch	1,46,88,80,356.02	1,46,88,80,356.02	0.00	0.00	
4	Shapoorji Pallonji Finance Private Limited	29,43,65,631.00	29,43,65,631.00	0.00	0.00	<b>Refer Note 2</b>
<b>Total</b>		<b>5,93,35,45,090.48</b>	<b>5,93,35,45,090.48</b>	<b>0.00</b>	<b>0.00</b>	

**Note 1:**

- First pari passu charge on all amounts owing to, and received and/or receivable by, RRCPL and/or any person on its behalf, all book debts, all cash flows and receivables and proceeds arising from/in connection with:
  - a. The 2 wind mill projects located at Jaisalmer Rajasthan and each owned by RCCPL
  - b. The 2 wind mill projects located at Chitradurga, Karnataka and each owned by RCCPL
  - c. The 1 wind mill projects located at each at Sangli, Maharashtra and Dhule Maharashtra each owned by RCCPL
  - d. The 2 wind mill projects located at Nandurbar Maharashtra each owned by RCCPL
  
- All rights title, interest, benefits, claims and demands whatsoever of RRCPL in, to or in respect of all the assets, including but not limited to RCCPL's cash in hand, both present and future (the receivables, reference to the receivables shall as the context may permit or require mean any or each of such receivables)

**Note 2:**

- a. There is a negative lien on (a) equity shares in the share capital of the Corporate Debtor representing 26% of the total equity share capital of the Corporate Debtor and (b) interest, including TDR rights, both present and future, in connection with the following immovable properties – Rehab Building No. R1 on Slum Rehabilitation scheme under clause 3.11 read with clause 3.5 & 3.19(ii) of Appendix IV of DCR 33(10) on land bearing C.T.S No. 358 corresponding Survey No. 4 & C.T.S No. 359 corresponding survey No. 3 Hissa No. 1 of Village Dahisar, at Dahisar West, Mumbai; vide, Undertaking for Creation of Negative Lien dated 18<sup>th</sup> April, 2019 executed by Harish R. Patel, Rajesh R. Patel, Shilpa R. Patel, Pravina K. Patel, Anita H. Patel, Pratik H. Patel and the Corporate Debtor in favour of Financial Creditor.
- b. Deed of Personal Guarantee executed by Mr. Rajesh Raghavji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16<sup>th</sup> April, 2019.
- c. Deed of Personal Guarantee executed by Mr. Harish Raghavji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16<sup>th</sup> April, 2019.